

(c) Government of India have sought some more details and have also suggested to the Government of Goa for carrying out a feasibility study, in order to examine the proposal.

Export of iron ore to Pakistan

1581. SHRI DHARAM CHAND JAIN: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that it is proposed to export iron ore to Pakistan; and

(b) if so, what is the quantity thereof and the port of shipment?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) and (b). Iron ore has been identified as a possible item of export from India to Pakistan in the Protocol on the Resumption of Trade signed in November 1974. In terms of the Memorandum of Understanding signed between the two countries in January 1975, however, selection of items will be made when a delegation from Pakistan visits India shortly.

Import of Zinc

1582. SHRI DHARAM CHAND JAIN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have decided to restrict the import of Zinc to 40,000 tons this year; and

(b) if so, what consequential steps have been taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) and (b). Government have not taken any final decision in the matter. The import of zinc is canalised and the quantum of imports during 1975-76 will be determined after taking the various factors involved into account, such as the country's requi-

rements, contractual obligations of the canalising agency, the indigenous availability of the items and the stocks with them.

Inter-State transfer of employees

1583. SHRI DHARAM CHAND JAIN: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that inter-State transfers of employees will not take place during 1975-76 in the Departments of Income-tax, Customs and Excise; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE):

(a) and (b). No, Sir. According to the existing orders in force, Class I Officers in the Central Excise, Customs and Income-tax Departments are liable for transfer anywhere in the Union of India while the transfers of Class II, III, IV Officers are restricted to the jurisdiction of the Heads of the Departments under whom they are working. However, the jurisdiction of some Collectors of Central Excise, Customs and Commissioners of Income-tax extends over more than one State in which case the staff are liable for inter-State transfer within the jurisdiction of that Collector/Commissioner. There is to be no change in the above policy relating to transfers.

Foreign nationals carrying on money lending business

1584. SHRI G. LAKSHMANAN: Will the Minister of FINANCE be pleased to state:

(a) the number of foreign nationals who are at present carrying on money-lending business in this country;

(b) under what act of the Government of India these foreigners are allowed to carry on this business; and

(c) whether Government have any plan to send these people out of India?